GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES LOK SABHA UNSTARRED QUESTION NO. 3226 ANSWERED ON 21.03.2023

MISUSE OF RULES BY VEHICLE MANUFACTURERS

3226. SHRI SUDHAKAR TUKARAM SHRANGARE: SHRI ARUN SAO: SHRI SHIVAKUMAR C. UDASI:

Will the Minister of HEAVY INDUSTRIES भारी उद्योग मंत्री be pleased to state:

(a) whether the Government is aware that certain electric bike/vehicle manufacturers are misusing rules for low powered vehicles and are supplying higher battery capacity models that ply with top speed of 40-60 kmph without any type approval;

- (b) if so, the details thereof along with the reasons therefor; and
- (c) the remedial steps taken by the Government in the matter?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES (SHRI KRISHAN PAL GURJAR)

(a) to (c): Sir, the Ministry of Heavy Industries has not received complaints regarding misusing rules for low powered vehicles and are supplying higher battery capacity models that ply with top speed of 40-60 kmph without any type approval. Under FAME India Scheme Phase-II, Vehicles, which are registered as "Motor Vehicle" as per the Central Motor Vehicle Rules (CMVR) shall only be eligible for the incentives.
